

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated : This the 04th day of September 2002.

Original Application no. 980 of 2002.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman  
Hon'ble Maj Gen KK Srivastava, Member (A)

Kedar Nath Yadav Paikor (M.D.G.),  
Mukhya Dak Ghar, Karwy, Distt. Chitrakoot.

... Applicant

By Adv : Sri RP Tiwari

Versus

1. The Union of India through the Post Master General,  
Kanpur Region, Kanpur.
2. The Superintendent of Post Offices, Banda Division,  
Banda.
3. Post Master, Karwy, M.D.G. (Mukhya Dak Ghar),  
Karwy, Distt Chitrakoot.

... Respondents

By Adv : Sri RC Joshi

ORDER

Hon'ble Mr. Justice RRK Trivedi, VC.

By this OA, filed under section 19 of the AT Act, 1985, the applicant has challenged order dated 22.8.2002 by which he has been transferred from Karwy (Chitrakoot) to Hamirpur as Group 'D' employee. Learned counsel for the applicant has placed before us various difficulties which the applicant would be facing, in case he transferred to Hamirpur.

2. Before coming to this Tribunal, the applicant has not approached the departmental authority against the transfer order. With this aspect we dispose of this OA, with the liberty to the applicant to make a representation before


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Director Postal Services, Kanpur within a period of two weeks. The representation, if so filed, shall be considered and decided by the Director Postal Services within a period of one month. For a period of six weeks or till the representation is decided which ever is earlier, the applicant shall be allowed to continue at Karwy and shall be paid salary. There shall be no order as to costs.

3. Copy of this order may be given to learned counsel for the applicant within 48 hours.

  
Member (A)

  
Vice-Chairman

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